

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO SIXTY-EIGHTH REPORTS
(ENGLISH VERSION)**



सत्यमेव जयते

EIGHTH LOK SABHA

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Eighth Lok Sabha)

TWENTY-SEVENTH REPORT

(Presented on 26-11-1986)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Twenty-seventh Report.

2. The Committee met on 25 November 1986 for—

I. Examination of the Constitution (Amendment) Bill, 1986 (*Amendment of article 368*) by Shri Shantaram Naik under rule 294 (1) (a) of the Rules of Procedure.

II. Allocation of time under rule 294(1)(e) of the Rules of Procedure to the Resolutions at item Nos. 3, 4 and 5 set down in the List of Business for Friday, 28 November, 1986.

Examination of Constitution (Amendment) Bill

3. The Committee considered the Bill and arrived at the following findings as a result of their examination of the Bill:—

Findings of the Committee

The Constitution (Amendment) Bill, 1986 (*Amendment of article 368*) by Shri Shantaram Naik.

The Bill seeks to amend article 368 of the Constitution with a view to provide that the power of Parliament to amend the Constitution shall include power to amend the provisions relating to the basic structure of the Constitution.

After considering the Bill at some length, the Committee postponed further consideration thereof to their next sitting.

Allocation of time to Resolutions

4. The Committee recommend allocation of time to resolutions as follows:—

(1) Resolution by Shri Saifuddin Chowdhary regarding Science and Technology policy. 2 hours

[P.T.O.]

- (2) Resolution by Shri Harish Rawat regarding steps for development of U.P. 2 hours
- (3) Resolution by Shri Syed Shahabuddin regarding ban on organisations, etc. which insult any religious, linguistic or ethnic community. 2 hours

Recommendations

5. The Committee recommend that the allocation of time to resolutions, as shown in paragraph 4 above, be agreed to by the House.

NEW DELHI;

November 25, 1986
Agrahayana 4, 1908 (Saka)

M. THAMBI DURAI,
 Chairman,
 Committee on Private Members'
 Bills and Resolutions.